

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 962 OF 2018 IN
DFR NO. 2522 OF 2018

Dated: 21st August 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s ASCEND Telecom Infrastructure Pvt. Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Kanishk Ahuja

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Mr. Pranav Sarthi
Ms. Rimali Batra for R-2

ORDER

(IA No. 962 of 2018 - for condonation of delay in filing)

There is 575 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

DFR No. 2522 of 2018

Registry is directed to number the Appeal and list the matter for admission on **28.08.2018**.

(S. D. Dubey)
Technical Member
mk/tpd

(Justice Manjula Chellur)
Chairperson